ही बोला। Now, secondly, there is a Rule Book. I am guided by the Rule Book. रूल बुक में क्या कहा गया है, उसके अनुसार में काम करुंगा।...(व्यवधान)...

## श्री नरेश अग्रवाल : किस रूल में?

MR. DEPUTY CHAIRMAN: Let me ...(*Interruptions*)... बैठिए, बैठिए। You know the rule. You can see Rule 38. Accordingly, as far as I know, even today the House proceedings are according to that. If the rule is amended, there is a proper forum to examine the rules. There is a proper forum. ...(*Interruptions*)... There is the Rules Committee. The Rules Committee has got powers to look into every rule, whether it operates properly or not and whether it is convenient to Members or not. The Rules Committee will examine if there is any such proposal, and after the Rules Committee examines it, if the Rules Committee takes a decision, that decision will be brought forth to the House! And, if the House agrees, then the rule will be changed. Then only it is applicable to me. Therefore, your Point of order today has no relevance. I am sorry. Now, Shri K.T.S. Tulsi, matters to be raised with the permission of the Chair ....(*Interruptions*)...

## Allegation of sexual harassment of a lady judge of Gwalior against a sitting Judge of Madhya Pradesh High Court

SHRI K.T.S. TULSI (Nominated): Hon. Deputy Chairman, Sir, I rise to draw the attention of this august House to the inordinate delay in determining the truth with regard to the allegations made by a senior lady Judge against a sitting High Court Judge with regard to sexual harassment. I want to mention to you, Sir, that this lady Judge had an outstanding and excellent Annual Confidential Report even up to January 2014. According to her allegations which are apparent in the media, there were repeated demands made by a sitting High Court Judge asking her to come to his house alone and also to dance to an item number. She refused to go. According to the reports on 22nd June, she went with her husband to the house of the sitting Judge and complained about undue interest being shown by him in his wife. On 8th July, she was transferred to a remote place as a matter of punishment perhaps, despite the fact that her daughter was studyinc in Class XII and was in the midst of her Class XII examination. On 15th July, out of disgust she resigned from her job in spite of the fact that she had a brilliant career. Now we do not know what the truth is. All that we know is that no Judge in the country has any constitutional immunity against prosecution for a crime that may have been committed. This is completely independent junket; it has got nothing to do with his official duty. She made complaints on the 1st of August to the Chief Justice of India and also to the Chief Justice of the High Court. According to us, there is no report of any action having, been taken or any enquiry having been ordered to determine the truth, nor has any consent been given for registration of an FIR. I submit that delay in these matters with regard to the investigation promp enquiry is very crucial and this is bound to demoralize the lady judicial officers throughout the country. I urge this House to use its good offices in impressing upon the Chief Justice that prompt decision should be taken on her complaint.

with Permission

MR. DEPUTY CHAIRMAN: This is not our job; this is for the Chief Justice. All those who associate, their names can be added. But it is a matter to be considered by the hon. Chief Justice, not by us.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

SHRI P. BHATTACHARYA (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRI M.P. ACHUTHAN (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

DR. T.N. SEEMA (Kerala): Sir, associate myself with the issue raised by the hon. Member.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I associate myself with the issue raised by the hon. Member.

SHRI K.N. BALAGOPAL (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

MS. ANU AGA (Nominated): Sir, I associate myself with the issue raised by the hon. Member.

श्री दिग्विजय सिंह (मध्य प्रदेश): महोदय, मैं इस विषय के साथ एसोसिएट करता हूं।

श्री अली अनवर अंसारी (बिहार): महोदय, मैं भी इस विषय के साथ एसोसिएट करता हूं।

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश)ः महोदय, मैं अपने आपको इस विषय के साथ सम्बद्ध करती हूं।

श्री महेन्द्र सिंह माहरा (उत्तराखंड): महोदय, मैं इस विषय के साथ एसोसिएट करता हूं।

श्री के.सी. त्यागी (बिहार): सर, मैं अपने आपको इस विषय के साथ सम्बद्ध करता हूं।

श्रीमती जया बच्चन (उत्तर प्रदेश)ः सर, मैं भी इस विषय के साथ एसोसिएट करती हूं।

श्री अवतार सिंह करीमपुरी (उत्तर प्रदेश): सर, मैं भी इस विषय के साथ एसोसिएट करता हूं।

श्री जी.एन. रतनपुरी (जम्मू और कश्मीर): सर, मैं भी इस मुद्दे के साथ एसोसिएट करता हूं।

## Alleged irregularities by certain banks in sanctioning loans to some Corporate Houses

श्री के.सी. त्यागी (बिहार): सर, मैं वित्त मंत्री महोदय की उपस्थिति का लाभ लेते हुए आपके सामने एक महत्वपूर्ण मसले का ज़िक्र करना चाहता हूं। प्रकाश इंडस्ट्रीज़ के एम.डी. गिरफ्तार हुए हैं और सिंडिकेट बैंक के सी.एम.डी. पैसे लेते हुए गिरफ्तार हुए हैं सर, देश में यह पहली घटना नहीं है। देश के जो फाइनेंशियल इंस्टीट्यूशन्स और बैंक हैं, उनके अंदर पिछले 40-50 सालों से या जब से राष्ट्रीयकरण हुआ है, खास तौर से उसके बाद से, कई लाख करोड़ रुपए बड़े-बड़े पूंजीपतियों पर